## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 12/SM/2017

Subject : Operationalization of LTA of Long Term Transmission Customers

(LTTCs) as per Regulations 8(5) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and

Losses) Regulations, 2010.

Date of hearing : 22.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Respondent : Central Transmission Utility

Parties present : Shri M.G. Ramachandran, Advocate, CTU

Ms. Poorva Saigal, Advocate, CTU

Ms. Jyoti Prasad, CTU

Ms. Swapna Seshadri, Advocate, DANS Energy Ltd.

Shri Nukala Kishore, DANS Energy Ltd. Shri Ravi Kishore, Advocate, PTC

Shri Rajesh Sharma, Gati Infrastructure Pvt. Ltd. Shri K.K. Singh, Gati Infrastructure Pvt. Ltd. Shri Jaideep Lakhtakia, Teesta Urja Ltd.

## **Record of Proceedings**

Learned counsel appearing on behalf of DANS Energy requested for 10 days time to file the reply.

- 2. Learned counsel for CTU submitted that there is no default on the part of the CTU in operationalization of LTA of Long Term Transmission Customers. Learned counsel for CTU further submitted that order dated 19.7.2017 does not give any specific instances of failure on the part of CTU which warranted initiation of proceedings against the CTU under the Section 142 of the Electricity Act, 2003.
- 3. Some of the LTTCs who were present sought time for filing their replies to the Petition. The Commission observed that the show cause notice has been issued to CTU and after considering the submission of the CTU, LTTCs will be separately asked to file the replies, if required.
- 4. The Petition shall be listed for hearing on 14.9.2017.

By order of the Commission

Sd/-(T. Rout) Chief (Law)